

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1001/2003

Monday, this 27th day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

Sh.Mahesh Prasad, Jr.Engineer,
C/o E.E.(C), Division No.3F,
Irrigation & Flood Control Deptt.,
Govt. of NCT of Delhi, LM-Bund Complex,
Shastry Nagar, Delhi-110031.

..Applicant.

(By Advocate: Shri Sohan Lal)

Versus

1. Govt. of NCT of Delhi.
through its Chief Secretary,
Delhi Secretariat, I.P.Estate,
New Delhi.
2. Principal Secretary (I&FC).
5/9 Under Hill Road.
1st Floor, Delhi-110006.
3. Secretary (I&FC).
5/9 Under Hill Road.
1st Floor, Delhi-110006.
4. Chief Engineer, I&FC.
4th Floor, Main Building, ISBT,
Delhi-110006.

..Respondents.

(By Advocate: Shri Aiesh Luthra)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The applicant, by virtue of the present petition, seeks quashing of proceedings initiated against him with respect to certain alleged misconduct. He seeks a direction to regularise the suspension period from 7.12.1989 to 20.12.1992 and for release of arrears.

2. Counter reply has been filed.

3. Learned counsel for the applicant, at the outset, stated that without prejudice to his rights to take all the

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legal and factual pleas, if need arises, he has no objection if a direction is issued to the enquiry officer to complete the enquiry at the earliest. We are informed that the enquiry officer has proceeded with the enquiry and witnesses are being examined.

4. In face of the aforesaid, without expressing ourselves on the merits of the matter and subject to the rights of the applicant and the authorities to take all the legal and factual pleas available in law, we dispose of the present application directing that the disciplinary authority may direct the enquiry officer to complete the enquiry preferably within four months of the receipt of the certified copy of the present order and thereafter take necessary action in accordance with law. This is subject to the condition that applicant will co-operate in completion of the enquiry proceedings. O.A. is disposed of.



(S.A. Singh)
Member(A)



(V.S. Aggarwal)
Chairman

/kdr/